

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001**  
**Ph: 23753942 Fax- 23753923**

**Ref: Petition No.75/MP/2017**

**Date: 17.4.2017**

**To,**

Shri Vijay Barthwal, Vice- President  
JSW Power Trading Company Limited,  
JSW Centre,  
Bandra Kurla Complex, Bandra (East)  
Mumbai- 400051

**Subject: Application under Section 17(3) of the Electricity Act read with Regulation 7(t) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009 and other applicable regulations, seeking prior approval of the Commission to transfer the trading licence held by the applicant to JSW Green Energy Limited in terms of the approved scheme of arrangement.**

With reference to your application on the subject mentioned above, you are directed to submit the following information/clarifications on an affidavit, on or before, 1.5.2017:

- (a) Signed copy of Scheme of Arrangement;
- (b) Copy of order of High Court of Judicature at Bombay sanctioning the scheme;
- (c) Copy of order of National Company Law Tribunal sanctioning the Scheme of Arrangement;
- (d) "Trading in electricity" has not been specifically mentioned in the Memorandum of Association (MoA) of JSW Green Energy Limited in terms of Regulation 3(1) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009; and
- (e) "Transmission of electricity" is one of the objects in the MoA of JSW Green Energy Limited. However, Proviso to Section 41 of the Electricity Act, 2003 provides that no transmission licensee shall enter into any contract or otherwise engage in the business of trading in electricity. The same may be clarified.

**Sd/-**  
**(T.D. Pant)**  
**Deputy Chief (Law)**